GOVERNMENT OF INDIA PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS LOK SABHA

UNSTARRED QUESTION NO:4120
ANSWERED ON:18.08.2010
BUREAUCRACY PRONE TO CORRUPTION
Raghavan Shri M. K.;Tomar Shri Narendra Singh

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether a study conducted by the Government has highlighted that bureaucracy is getting increasingly prone to corruptive influences;
- (b) if so, the details thereof alongwith the major recommendations made in the report;
- (c) whether the said Committee has suggested imposition of penalties on the bureaucracy in certain cases;
- (d) if so, the details thereof; and
- (e) the action taken/being taken to implement the recommendations of the Committee?

Answer

MINISTER OF THE STATE (Independent Charge) IN THE MINISTRY OF SCIENCE and TECHNOLOGY; MINISTER OF THE STATE (Independent Charge) IN THE MINISTRY OF EARTH SCIENCE; MINISTER OF THE STATE IN THE PRIME'S MINISTER OFFICE; MINISTER OF THE STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; AND MINISTER OF THE STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PRITHVIRAJ CHAVAN)

- (a): The Government had appointed a three member Committee of Experts to examine and suggest measures to expedite the process involved in Disciplinary/Vigilance Proceedings. The Committee, inter-alia, had observed that there was a perception that corruption among government servants has been steadily increasing.
- (b) to (d): In its Report, the Committee has recommended:
- # Amending the Departmental Inquiries Act, 1972 to empower Inquiry Officers to ensure attendance of witnesses and accused;
- # Creation of panel of Inquiry Officers both serving and retired and enhancement of fees for timely completion of inquiries;
- # Prescribing a time limit of two months for completion of minor penalty disciplinary inquiries and 12 months for major penalty disciplinary inquiries;
- # Dispensing with second stage consultation with CVC;
- # Dispensing with consultation with UPSC in minor penalty disciplinary cases except for AIS officers serving in connection with affairs of States;
- # Giving statutory status to Vigilance Commissioners in the States;
- # Introduction of Plea-Bargaining in major penalty disciplinary inquiries;
- # Major penalty of compulsory retirement to include cut in pension/gratuity;
- #Amendment of Article 311 of the Constitution to provide for dismissal from service on charges of corrupt practices after beginning of trial in a competent court;
- # Amending Section 19 of Prevention of Corruption Act and Section 197 of the Criminal Procedure Code to provide for prior sanction of Government in cases of retired officers as well as for officers on deputation to various societies and Autonomous Bodies.
- (e):The Committee has submitted its Report on 14.07.2010. The Report is being examined.